

National Company Law Tribunal

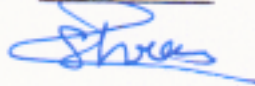
Allahabad Bench

C P NO. (IB) 158/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

NAME OF THE COMPANY: Daimler Financial Services Pvt. Ltd. Vs. Pandey Spices Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT/I & B CODE: 7 of I & B Code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Shrankha Yadav	Advocate	Petitioner	
2.				

MENTION ORDER

CP NO.(IB)158/ALD/2017

The case is taken up today on being mentioned by the learned counsel for financial creditor. Ms. Shrankha Yadav, Advocate for the petitioner files an application seeking recall of this Court's order dated 08.12.2017, for the reasons as stated in detail in the application.

It is a matter of record that, the present petition was dismissed for want of prosecution as that day no one appeared on behalf of the petitioner/financial creditor. Today, the petitioner counsel is present and she explains the reason for her non-appearance stating that due to her illness as she was suffering from fever, she could not able to attend the Court on that day, when the matter was called out.

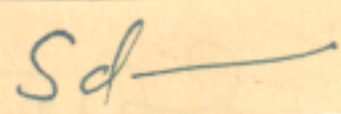
Having heard the petitioner counsel, we feel that the above causes shown for restoration of the present case seems to be just & proper. Hence, this Court's previous order dated 08.12.2017 is recalled. Consequently, the present CP No.158/ALD/2017 now stands restored on the file of Court.

The petitioner counsel further undertakes to pay requisite court fee on application. Hence, our such restoration order is subject to the making payment of the requisite court fee within a week.

The petitioner is directed to issue a fresh notice to the corporate debtor company on its given address in the file of the ROC. A copy of this petition also be served to the ROC, Kanpur.

The matter to be listed on 10th January, 2018.

Dated:13.12.2017


H.P. Chaturvedi,
Member (Judicial)